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M.Cr.C.No.12200-2020

THE HIGH COURT OF MADHYA PRADESH, INDORE BENCH

M.Cr.C.No.12200-2020

(Ramsingh vs. State of M.P.)

Indore, Dated: 20/03/2020

Shri Gourav Shrivastava, learned Counsel for the applicant.

Shri Akash Sharma, learned Govt Advocate for the respondent/State.

Heard and case diary is perused.

This is the **third** repeat application under Section 439 Cr.P.C for grant of bail in connection with Crime No.372/2019, registered by Police Station- Nalkheda, District- Aagar Malwa for commission of offence punishable under Sections 353,332, 186, 183, 506, 294, 34 of the IPC. The applicant is in jail since 13.11.2019.

Earlier application was dismissed as withdrawn with liberty to renew the prayer after a period of two months vide order dated 3.1.2020 passed in M.Cr.C.No.53810/2019.

Learned counsel for the applicant submits that, the applicant is innocent; he has not committed any offence and has been falsely implicated in the present crime. He submits that the case is based on circumstantial evidence and there is no legal evidence available on record to implicate the present applicant with the crime. Conclusion of the trial will take sufficiently long time. Under these circumstances, learned counsel for the applicant prays for grant of bail to the applicant.

Learned Public Prosecutor for the State submits that no sufficient ground is made out for releasing the applicant on bail; hence he prays for rejection of the application.

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Considering the facts and circumstances of the case and the arguments advanced by learned counsel for the applicant, but without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/-(Rupees Fifty Thousand only)** with one solvent surety of the like amount to the satisfaction of trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the Court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) of Cr.P.C.

This order shall be effective till the end of the trial, however, in case of bail jump, it shall become ineffective.

Certified copy, as per rules.

(Ms. Vandana Kasrekar)

JUDGE

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